[ 4 AUG. 1970 ]

101

- (9) 1'unitive impositions in areas affected by communal disturbances can be effective.
- Governments should State undertake studies of the various as pects (E the communal problem in different regions, so that problems peculiar to a region could be more effectively dealt with. Central help would he available for such studies.
- (c) 1h communal situation in the country I as not been satisfactory from the secoi i half of 1967.
- (d) Tl s National Integration Coun cil had examined the problem in all its aspects i i the Srinagar Conference in June, 19 18. The Standing Committee of the National Integration Council and the Sub-Committee on Communa-lism constituted by the National Inte gration Council review the Situation trom tine to time. Commissions of Inquiry lad been appointed into seve ral specific disturbances. The sugges tions m; de to the State Governments from tin z to time for dealing effective ly with he problem are based on the recomnK nidations of these bodies and Commis> Ions.

## STEPS TO AVOID DELAY IN HIGH **COURTS**

- 462. SHRI THILLAI V1LLALAN: Will the PRIME MINISTER be pleas ed to state:
- (a) whether any new method like 'Day to day adjournments' to be 'com-pleted v ithin a specific time' in trial cases h s recently been introduced in any of the High Courts to avoid delay; and
  - b) it so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (.a) and (b) The information is being lecte and will be laid on the Table le louse.

## LAND GRAB' MOVEMENT

- 463. SHRI THILLAI VILLALAN: Will the PRIME MINISTER be pleas ed to srate:
- (a) vhether any effective measure has bet n taken by Government to stop the 'lai d grab' movement launched by a section of political groups in the countr; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a)

and (b) State Governments- are fully seized of the situation and are taking action according to law. Utmost vigilance is being maintained.

## SHIFT SYSTEM IN **EDUCATIONAL INSTITUTIONS**

- 464. SHRI THILLAI VILLALAN . Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether Government have any proposal under their consideration to adopt shift system in all educational institutions in the country on the national level; and
  - (b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISHU): (a) and (b) There is no proposal under Government's consideration to have a national scheme of 'shift system' in all educational institutions. The State Governments are adopting, wherever necessary and possible, a form of the 'shift system' under which the buildings of schools and colleges are used by a suitable arrangement of the time table to accommodate different batches of students by appointing additional teachers. In crowded cities, this has already beer done to a large extent.

the same reasons, the State Governments are adopting, at the primary stage, and especially in Classes I and II, another type of the 'shift system' under which the same teacher instructs two different batches of students for about three hours a

## दिल्ली विद्वविद्यालय में स्नातकोत्तर

- 465. श्री गनेशी लाल चौधरी । क्या शिक्षा तथा युवा-सेवा मंत्री यह बताने क्या करेंगे कि:
- (क) क्या यह सच है कि दिल्ली विश्व-विद्यालय स्नातकोत्तर परीक्षाओं में अपने विद्या: